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(c) whether the views of the concerned Ministries and the State Governments have been ascertained in the matter; if so, their reaction in this regard?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA); (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

TRACTOR MANUFACTURE BY HMT WITH FOREIGN COLLABORATION

- 30. SHRI A. G. KULKARNI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) whether any collaboration agreement has been signed by the HMT for the manufacture of tracors;
- (b) if so, the name of the collabo-* rator and the terms of agreement and fees etc; and
- (c) whether Government have turned down the request of the Central Engineering and Mechnical Research Institute to supply the know-how in regard to the manufacure of tractors by HMT?

THE MINISTER OF INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) (a) and (b) Hindustan Machine Tools have negotiated a technical collaboration agreement with Messrs. Motokov of Czechoslovakia for taking up manufacture of tractors, subject to the approval of the Government. The Agreement negotiated vvith Messrs. Motokov is in the nature of a commercial contract and it is not considered appropriate to divulge the terms thereof.

(c) No, Sir. The Central Mechanical Engineering Research Institute, Durga-pur, in collaboration with the Mining and Allied Machinery Corporation, Durgapur has developed an indigenous design of a 20 h.p. tractor and produced a few prototypes. Further development work on the prototype is needed to perfect it, make it suitable for commercial production and finalise its design. An all out effort is being made to complete this work speedily. When the

design suitable for commercial production has been finalised, the production of this model, for which there is scope, would be considered.

Ouestions

SOCIAL WELFARE INSTITUTIONS IN DELHI

31. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) the number and the names of the social welfare institutions in Delhi run by Government;
- (b) the number and the names out of these administered by the Delhi Ad-Ministration and the Central Government separately;
- (c) whether the Delhi Administration has urged that all such institutions be under the unified, integrated control of the Delhi Administration; and
- (d) if so, Government's response to this demand?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) to (d) The information is being collected from the Delhi Administration and will be laid on the Table of the House when received.

STANDING COMMITTEE ON THE **GANDHI CENTENARY** INTERNATIONAL CONFERENCE ON PROHIBITION

32. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether the Standing Committee of the Gandhi Centenary International Conference on Prohibition has recently submitted a memorandum to the Prime Minister urging the Government to evolve a national policy on Prohibition;
- (b) the other specific demands made in the memorandum; and
- (c) the Government's reaction to* these demands?

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THE MINISTER OF STATE IN THE MINISTR ' OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR SHRIMATI PHULRENU GUHA) : (a) Yes, Sir.

- (b) A statem nt is laid on the Table of the Sabha.
 - (c) These ar under consideration.

S" VTEMENT

Other points rru le in the Memorandum *submitted by S in ding Committee of the Gandhi (ertenary International Conference on rchibition to the Prime ft >iister

- 1. Governme t of India should pay 50% compensa ion to State Governments dn account of loss sustained due to introduction if prohibition.
- 2. If the majorty of adult population of a locali y votes or signs against the continuanc of an existing liquor shop, the same should be closed.
- 3. The pro; iganda in favour of drinking of l!q' or should be banned.
- 4. A mass.'v- campaign should be launched for e "ective education of the Youth against rinking of liquor.
- 5. Central Government servants •fiould be prohibited to drink, at least aot in public, >r to appear in public while under the influence of liquor.
- 6. Law should be enacted prohibiting use of alcohol: drinks by drivers.
- 7. All Iiquo shops on the road side especially on h 11 roads should be closed down forthwitl
- 8. An insurance plan be initiated wherein conce sional rates of premia for life, accic; n and motor policies ihould be charged from non-drinkers and higher rites from liquor-permit holders.
- 9. The Election law and Rules ihould be so amended that every candidate standing for Parliament or a State Legislature sh uld subscribe allegiance aot only to the constitution but also to the Principles contained in the Fundamental Rights & the Directive Principles, particularly concerning prohibition.

BHILAI STEEL PLANT

33. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

- (a) whether the Bhilai Steel Plant had some time back invited tenders in respect of the supply of coke from its coke ovens;
- (b) whether the Government of Madhya Pradesh have recommended some specific concern and asked the Plant management to supply the entire coke stock to that concern, irrespective of the tenders;
- (c) whether the Bhilai management have agreed to this proposal; and
 - (d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) No, Sir.

(c) and (d) Do not arise.

विधान परिवदों का उत्सादन

34. श्री जगदम्बी प्रसाद यादयः श्री मान सिंह वर्माः

क्या विकास समाज कल्याण मंत्री यह बताने की कपा करेंगे कि:

- (क') किन-किन राज्यों में विधान परि-पदें अभी तक कार्य कर रही हैं और क्या सर-कार संविधान में इस आगय का कोई संशोधन करने का विचार रखती है कि सभी राज्यों में केवल विधान सभाएं हों, और
- (ख) यदि हाँ, तो इस सम्बन्ध में कब तक संशोधन प्रस्तुत किए जाने की संभावना है?

•(•[ABOLITION OF LEGISLATIVE COUNCILS

34. SHRI J. P. YADAV : SHRI MAN SINGH VARMA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the names of the States in which the Legislative council are still